

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

109. IA/1914/2024 C.P. (IB)/807(MB)2023

**IN THE MATTER OF**

Lekha Enterprises Private Limited

... Petitioner

Vs

Sankalp Siddhi Developers Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 26.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Shadab Jan (PH)

For the Respondent:

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**ORDER**

**1914 of 2024**- The prayer in the Application is for replacement of IRP and the appointment of Mr. Arun Kishanlal Bagaria as the RP of the Corporate Debtor. The Counsel for the Applicant submits that the same has already been ratified by the CoC in its 2<sup>nd</sup> CoC meeting held on 08.04.2024 and the said appointment has been approved by CoC with 100% voting. In view of the same, Mr. Arun Kishanlal Bagaria having registration No. IBBI/IPA-002/IP-N00278/2017-2018/10836 is appointed as the RP of the Corporate Debtor. Accordingly, the IA is **allowed** and **disposed of**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/